

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

22

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : CA/10/2017
PETITION NUMBER : CP/468/(IB)/CB/2017
NAME OF THE APPLICANT : THIRUPUR SURYA HITECH APPAREL PVT LTD
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

R. Inrayathakamban

financial creditor

R. S. J. N

(Ramaalingam Associates)

T. SAI KRISHNAN

for IRP/applicant-

T. Saitanah

ORDER

Mr. T. Sai Krishnan, Counsel for IRP viz., Mr. S. Muthurajan present. Counsel for Financial Creditor, State Bank of India present. Counsel appearing on behalf of the Financial Creditor, State Bank of India is directed to hand over the possession of the assets in question to the IRP for further action, failing which the Financial Creditor shall file counter by explaining as to why the order of this Bench dated 07.07.2017 has not been complied with. Put up on **29.08.2017 at 10.30 A.M.**

(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)